

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 146/TL/2024

Subject : Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of transmission licence to Solarpur Transmission Limited for establishing inter-state transmission system for evacuation of power from RE Projects in Solarpur (1500 MW) SEZ Maharashtra.

Petitioners : Solapur Transmission Limited (STL)

Respondents : Central Transmission Utility of India Limited and Ors.

Petition No. 147/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Solarpur Transmission Limited.

Petitioners : Solapur Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **8.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Sunder Singh, STL
Ms. Priyadarshini, Advocate, PFCCL
Shri Deepak Kumar, PFCCL
Shri Ranjeet Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Member, Shri P. K. Singh, did not participate in the proceedings.

2. The representative of the Petitioner submitted that present Petitions had been filed seeking a grant of a transmission licence for establishing the "Transmission system

for Evacuation of Power from RE Projects in Solapur (1500 MW) SEZ Maharashtra” (“the Project”) and for the adoption of transmission charges with respect to the Project discovered pursuant to the tariff based competitive bid process. The representative of the Petitioner further submitted that the Petitioner has already complied with all the requirements as envisaged under the Act and the Transmission Licence Regulations, and CTUIL has also given its recommendations under Section 15(4) of the Act for the grant of a transmission licence to the Petitioner.

3. In response to the specific query of the Commission with regard to the status of generation at Solapur SEZ, the representative of CTUIL submitted that it has already received connectivity applications for approximately 1600 MW.

4. Considering the submissions made by the learned counsel for the Petitioner and the representative of CTUIL, the Commission directed as under:

(a) Admit and issue notice to Respondents.

(b) The Petitioner to implead the beneficiaries of Western Region and to file revised Memo of Parties within two days.

(b) Respondents, including impleaded Respondents, to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

(c) The Petitioner to file the following information on an affidavit within a week:

(i) The current status of RE Connectivity at Solapur PG S/s.

(ii) The current status of the Connectivity at the new Solapur PS along with its commissioning schedules.

(iii) In the 12th NCT meeting, approval for the instant scheme was granted with direction that to avoid GIB area for the proposed Solapur PS-Solapur (PG) 400 kV D/c line, the Solapur PS should be planned accordingly. Submit a final adopted Survey Report highlighting the site selection for new Solapur PS along with connection with Solapur PG through proposed transmission line.

5. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)